

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:576  
ANSWERED ON:02.03.2007  
SCHEME FOR MAINTENANCE OF DDA FLATS  
Rawat Shri Bachi Singh

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether MPD 2021 has laid down any schemes for maintenance or repair of DDA Flats of various categories with more than 15 years of age of construction;
- (b) if so, the details thereof; and
- (c) if not, the alternatives available to the owners/occupied of such flats for maintenance and repair of structures which are commonly used by all the occupiers of different categories of flats in the same building?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)&(b): No, Sir. The responsibility of the Delhi Development Authority (DDA) for maintenance or repair of flats of various categories, allotted by it, is only for six months after the possession is handed over to the allottees.

However, the Master Plan of Delhi (MPD), 2021 provides that the flats built by DDA, particularly those, which have become aged, may be redeveloped with permission and subject to the condition that the structural safety of other flats is not impinged. Already developed group housing inclusive of public (DDA and others), co-operative housing may be redeveloped on the basis of prescribed norms and regulations by formulating co-operative societies or self-managing communities.

(c): As regards the other alternatives available to the owners/occupiers of such flats, the maintenance of common services within the building is the responsibility of Resident Welfare Association and the maintenance of the internal services like water supply, sewerage, drainage, roads etc., is the responsibility of DDA till such time these are handed over to Delhi Jal Board/ Municipal Corporation of Delhi.